



**HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR**

S.B. Criminal Miscellaneous (Petition) No. 4062/2022

Aman Chopra Son Of Sh. Virender Chopra,

----Petitioner

Versus

State Of Rajasthan, Through P.p.

----Respondents

Connected With

S.B. Criminal Miscellaneous (Petition) No. 4063/2022

Aman Chopra Son Of Sh. Virender Chopra,

----Petitioner

Versus

State Of Rajasthan

----Respondent



For Petitioner(s) : Mr. V.R. Bajwa, Sr. Adv. assisted by
Mr. Achintya Kaushik
Mr. Bhrigu Sharma
Mr. Manish Parmar
Mr. Amar Kumar
Ms. Mrinal Bharti

For Respondent(s) : Mr. R.P. Singh, AAG assisted by
Mr. J.S. Sehkhawat
Mr. G.S. Ratahore GA Cum AAG
Mr. F.R. Meena, PP

HON'BLE MR. JUSTICE BIRENDRA KUMAR

Order

07/05/2022

The petitioner claims to be a journalist working with "News-18 India" a News Channel. The petitioner allegedly aired a discussion show named as "Desh Jhukne Nhi Denge". Allegation is that the said discussion was also posted on *twitter* account of the petitioner, which resulted in communal disharmony and communal riots on 22.04.2022 at Alwar.



Submission of the petitioner is that for the same act, three FIRs were registered. First FIR was registered with Police Station Bichwada Dungarpur vide FIR No. 147/2022 on 23.04.2022 and second FIR was registered with Police Station Sadar, Bundi vide FIR No. 200/2022 on 23.04.2022 itself and third FIR was instituted with Police Station Kotwali, Alwar vide FIR No. 372/2022 on 24.04.2022. Submission is that the criminal investigation of subsequent two FIRs must not be allowed to proceed with as lodged maliciously just to harass the petitioner. Reliance has been placed on the judgment of Hon'ble Supreme Court in **T.T. Antony Vs. State of Kerala & Ors.** reported in (2001) 6 Supreme Court Cases 181, **Babu Bhai Vs. State of Gujarat & Ors.** reported in (2010) 12 SCC 254 and **Arnab Ranjan Goswami Vs. Union of India & Ors.** reported in (2020) 14 SCC 12.

Issue notice to the informant/respondents, through both the process.

If the requisites of notice is filed in course of the day, the rule be made returnable within two weeks.

Learned Public Prosecutor accepts notice on behalf of the State-respondents. He shall file reply to the petition within two weeks.

Prayer is for interim protection from arrest.

Learned Additional Advocate General strenuously opposed the prayer for interim protection to the petitioner on the ground that interim protection of arrest should not be allowed while exercising jurisdiction under Section 482 Cr.P.C.

Since the subsequent FIRs for same cause of action and their investigation are itself not sustainable/permissible, in view of the judgments of the Supreme Court (supra), there is no question that



petitioner need not get protection from being arrested in these cases.

As such, the petitioner shall not be arrested in FIR No. 372/2022, registered with Police Station Kotwali, Alwar and FIR No. 200/2022 registered with Police Station Sadar, Bundi, till further order.



RAJASTHAN HIGH COURT (BIRENDRA KUMAR),J



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